Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 165 of 2011 &
IA No. 251 of 2011

Dated : 6th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Uttar Haryana Bijli Vitran Nigam Limited … Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ….Respondent(s)

Counsel for the Appellant(s) : Ms. Shweta Mishra
Counsel for the Respondent(s): Ms. Shikha Ohri for R.1
Mr. K. Datta & Mr. Manish Srivastava for R.3 & 11

ORDER

The learned counsel for Respondent Nos. 3 & 11 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 16.01.2012 after serving copy on the other side.

Post the matter for hearing on ***24.01.2012***. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**

ts/mk